

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1642/98

New Delhi this the 19th day of February, 1999.

Hon'ble Shri R.K. Ahooja, Member(A)

Km. Veena,
D/o late Sh. Nanak Chand,
R/o 141-E/S-IV,
M.B. Road, New Delhi. Applicant

(through Sh. S.Y. Khan, advocate)

versus

1. Union of India through
Secretary,
Ministry of Urban Affairs &
Employment,
Nirman Bhawan, New Delhi.
2. Director of Estates,
Nirman Bhawan,
New Delhi.
3. Asstt. Director(Litigation),
Dte. of Estates,
Nirman Bhawan,
New Delhi. Respondents

(through Sh. S.K. Gupta, advocate)

ORDER(ORAL)

Heard the learned counsel for the parties.

2. The applicant had come before this Tribunal aggrieved by the decision of the respondents conveyed by Annexure A-1 dt. 9.2.98 rejecting her request for regularisation of the quarter earlier allotted to her late father. Today when the matter came up, Shri S.K. Gupta, learned counsel for the respondents submitted that they have reconsidered their decision and vide O.M. No.141E/S4/M.B.R/T.B(A)/94 dated 1.2.99 regularised the allotment of the quarter in

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question in the name of the applicant with effect from 30.9.97. Shri S.Y. Khan, learned counsel for the applicant also states that the relief sought for has been granted.

3. In view of the above position, the O.A. is dismissed as having become infructuous. No costs.

R.K. Ahuja
(R.K. Ahuja)
Member (A)

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